

आयकर अपीलीय अधिकरण, अहमदाबाद न्यायपीठ "ए", अहमदाबाद ।
IN THE INCOME TAX APPELLATE TRIBUNAL
"A" BENCH, AHMEDABAD

श्री टी.आर. सेन्थिल कुमार, न्यायिक सदस्य एवं
श्री मकरंद वसंत महादेवकर, लेखा सदस्य के समक्ष।

BEFORE SHRI T.R. SENTHIL KUMAR, JUDICIAL MEMBER
AND
SHRI MAKARAND V. MAHADEOKAR, ACCOUNTANT MEMBER

आयकर अपील सं./ITA No.56/Ahd/2022
निर्धारण वर्ष /Assessment Year : 2017-18

Ganpathy Manpower Private Limited GF-10, Sainath Heights Near Iskon Temple T.B. Sanatorium SO Vadodara - 390 021	<u>बनाम/ v/s.</u>	Commissioner of Income-tax (Appeals) [NFAC], Delhi [The ITO, Ward-1)(3)] Vadodara
स्थायी लेखा सं./PAN: AAECG 6280 D		
(अपीलार्थी/ Appellant)		(प्रत्यर्थी/ Respondent)
Assessee by :	Withdrawal Application	
Revenue by :	Shri B.P. Srivastava, Sr.DR	

सुनवाई की तारीख/Date of Hearing : 26 /03/2025
घोषणा की तारीख /Date of Pronouncement: 27 /03/2025

आदेश/O R D E R

PER MAKARAND V. MAHADEOKAR, AM:

This appeal filed by the assessee pertain to the Assessment Year (AY) 2017-18 against the order passed by the Commissioner of Income Tax (Appeals), National Faceless Appeal Centre (NFAC), Delhi [hereinafter referred to as "CIT(A)"] passed under section 250 of the Income Tax Act, 1961 arising from the assessment order dated 07/03/2020 passed by the Assessing Officer u/s.154 of the Income Tax Act, 1961.

2. During the course of hearing before us, the assessee submitted that it has opted for settlement under the Vivad Se Vishwas Scheme, 2024 (VSVS), and Form No. 2 has been issued by the competent authority. Accordingly, the assessee requested to withdraw the above appeal.

3. The Departmental Representative (DR) raised no objection. Considering the submissions, the appeals are dismissed as withdrawn. However, the assessee is at liberty to seek restoration in case of any difficulty in implementing the scheme.

4. In the result, the appeal of the assessee is **dismissed as withdrawn with liberty as aforesaid.**

Order pronounced in the Open Court on 27th March, 2025 at Ahmedabad.

Sd/-
(T.R. SENTHIL KUMAR)
JUDICIAL MEMBER

Sd/-
(MAKARAND V. MAHADEOKAR)
ACCOUNTANT MEMBER

अहमदाबाद/Ahmedabad, दिनांक/Dated 27/03/2025

टी. सी. नायर, व. नि. स. / T.C. NAIR, Sr. PS

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. संबंधित आयकर आयुक्त / Concerned CIT
4. आयकर आयुक्त (अपील) / The CIT(A)-(NFAC)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, राजकोट/DR, ITAT, Ahmedabad,
6. गार्ड फाईल /Guard file.

आदेशानुसार/ BY ORDER,

सत्यापित प्रति //True Copy//

सहायक पंजीकार (Asstt. Registrar)
आयकर अपीलीय अधिकरण, ITAT, Ahmedabad